

from the State Governments/Union Territory Administrations. The Ministries and Departments of the Union Government concerned with the procurement and supply of essential commodities are taking necessary measures to increase the production and availability of these commodities.

Bank on export of some select commodities

168. PROF. MADHU DANDAVATE: Will the Minister of COMMERCE be pleased to state:

(a) in view of the scarcity of certain commodities and the subsequent rise in their prices, is it proposed to ban the export of some select commodities; and

(b) if so, the names of such commodities?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) and (b). The domestic availability and demand, the prevailing prices, etc., are some of the factors which are taken into account while determining the export policy of essential commodities of mass consumption.

Petitions for loans pending in Bank branches of Madhubani and Darbhanga

619. SHRI BHAGENDRA JHA: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1638 on 28th November, 1980 regarding petitions for loans pending in banks in Bihar and state what is the total number of petitions for loans of ten thousands of rupees and lesser amounts pending in each of the branches of Banks in the districts of Madhubani and Darbhanga for more than four weeks and what steps are being taken against this failure and for remedying the same?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): A modified statistical reporting system covering information about pending loan applications at the district level has been introduced by Reserve Bank last year. A comprehensive and complete collection of data in respect of all banks has not, however, yet been possible. Efforts are being made to collect the information sought and to the extent available, will be laid on the Table of the House.

Guidelines criteria for appointment to post of chairman of nationalised banks

620. SHRI D. S. A. SIVAPRA KASAM: Will the Minister of FINANCE be pleased to state:

(a) whether any guidelines or criteria have been framed in making appointment to the post of Chairman of Nationalised Banks; and

(b) if so, what are they?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). A managing Director of a nationalised bank, who is also its Chief Executive, is appointed by the Central Government, after consultation with the Reserve Bank of India, in pursuance of clause 3(a) of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970 and Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1980, as the case may be. As regards the State Bank of India, its Chairman and Managing Director are appointed by the Central Government after consultation with the Reserve Bank in accordance with the provisions of section 19 of the State Bank of India Act, 1955.

2. The criteria for selecting the person for the above posts is that he should be either from within the